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IN THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE

Original Application No. 140 of 2024 (SZ)

**Tribunal on its own motion SUO MOTU
based on the news item published in
The Times of India, Chennai Edition
dated 09.04.2024 under the caption
"Veerangal Odai becomes latest target
of land sharks"**

With

1. **The Additional Chief Secretary,
Water Resource Department,
Chennai-600 009 and 4 others**

....Respondent(s)

**Status Report filed by Superintending Engineer/Stormwater Drain Department
on behalf of Commissioner, Greater Chennai Corporation - 5TH RESPONDENT**

- I A S Murugan, son of A.P. Subramaniam, Hindu aged about 59 years, Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, Ripon buildings, Chennai – 600 003, do hereby solemnly affirm and sincerely state as follows:
- I am the Superintending Engineer, Storm Water Drain Department of Greater Chennai Corporation and I am well acquainted with the facts of the case from the records and as such I am filing this Additional status report on behalf of the 5th respondent.
- I respectfully submit that, Water Resources Department has handed over Veerangal Odai to Greater Chennai Corporation as per G.O.Ms. No. 136, MA & WS Department, dated 18.10.2024 and directed GCC to take over Veerangal Odai from WRD and to carryout improvement and maintenance works of Veergangal Odai, Virumgambakkam Canal and Otteri Nullah.
- I respectfully submit that, on taking over of Veerangal Odai, Greater Chennai Corporation has taken up the removal of silt and floating materials from Veerangal Odal increasing the capacity of Veerangal Odai and depth of flow using poclain with float for free flow of rain water. The silt removed has been deposited using 3 Tipper Lorries in Perungudi Dumping Ground.


Superintending Engineer,
Storm Water Drain Department,
Greater Chennai Corporation

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5. I respectfully submit that, the Hydrological Consultant Dr.B.Sakthivel, mentioned in the article has entrusted for the preparation of Detailed Project Report for carrying out improvement works for free flow of rain water and for avoiding inundation in surrounding areas
6. I respectfully submit that, Dr. B.Sakthivel, Hydrological Consultant is carrying out Bathymetric Survey and Hydrological Study of Veerangal Odai for submitting the Detailed Project Report for carrying out the improvement works in Verrangal Odai and the report is still awaited.
7. I respectfully submit that, letters has been sent to Water Resource Department and Zone-12, Zone-13 & Zone-14 of GCC to furnish the details regarding the encroachments in Veerangal Odai and the action taken to remove the same.
8. I respectfully submit that, up on receiving the reports from the concerned authorities, a detailed status report will be filed before the National Green Tribunal (Southern Zone) and further request the National Green Tribunal (SZ) to grant some more time to the file the status report.

Submitted.


Superintending Engineer ,
Storm Water Drain Department
Greater Chennai Corporation

Dated at Chennai this the 21ST AUGUST "Day of June 2025

Counsel for the 5th Respondent

Respondent

Superintendent,
Storm Water Drain Dept.,
Greater Chennai Corporation.

Verification

It is verified that what is stated above paragraphs are true and correct to the best of my knowledge and belief.

Dated at Chennai this the 21ST AUGUST "Day of June 2025

Superintending Engineer,
Storm Water Drain Department
Greater Chennai Corporation

E No. 340/96

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GREATER CHENNAI CORPORATION

From The Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, Chennai – 600 003	To The Chief Engineer Palar Basin circle, Water Resource Department, Chepauk, Chennai – 600 005
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S.W.D. C.No.A3/Spl./2025

Date: 05.2025

Sir,

Sub:- Greater Chennai Corporation - Storm Water Drain Department – Original Application – Suo Motu case – Details - Required - Regarding.

Ref:- Orders of the NGT in OA No.140 of 2024 (SZ) dt.07.02.2025.

With reference to the above, it is stated that a Suo Motu case based on the news item published in The Times of India, Chennai Edition dated 09.04.2024 under the caption "Veerangal Odai becomes latest target of land sharks has been registered before the National Green Tribunal (Southern Zone) and a status report has been filed by Superintending Engineer (SWD) on behalf of Commissioner, GCC.

When the case came up for hearing on 07.02.2025, the Hon'ble Judges has stated that the report filed by GCC does not address issues of encroachments and instructed to file a detailed report regarding the encroachments in Veerangal Odai and listed the matter on 25.03.2025.

Now, the case was adjourned to 11th of June 2025.

Hence in these circumstances, since the Veerangal Odai is handed over to GCC during October 2024 it is requested to furnish the details of encroachments along Veerangal Odai so as to furnish report to National Green Tribunal (SZ) before 10th June 2025.

Asst. Exe. Engineer (SWD)

Superintending Engineer (SWD)



o/c

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GREATER CHENNAI CORPORATION

From The Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, Chennai – 600 003	To The Zonal Officer, Zone 12, Alandur, Greater Chennai Corporation Chennai - 600 016
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S.W.D. C.No.A3/Spl./2025

Date: .06.2025

Sir,

Sub:- Greater Chennai Corporation - Storm Water Drain Department – Original Application – Suo Motu case – Details - Required - Regarding.

Ref:- Orders of the NGT in OA No.140 of 2024 (SZ) dt.07.02.2025.

With reference to the above, it is stated that a Suo Motu case based on the news item published in The Times of India, Chennai Edition dated 09.04.2024 under the caption "Veerangal Odai becomes latest target of land sharks has been registered before the National Green Tribunal (Southern Zone) and a status report has been filed by Superintending Engineer (SWD) on behalf of Commissioner, GCC.

When the case came up for hearing on 07.02.2025, the Hon'ble Judges has stated that the report filed by GCC does not address issues of encroachments and instructed to file a detailed report regarding the encroachments in Veerangal Odai and listed the matter on 25.03.2025.

Now, the case was adjourned to 17th of June 2025.

Hence in these circumstances, since the Veerangal Odai is handed over to GCC during October 2024 it is requested to furnish the details of encroachments along Veerangal Odai so as to furnish report to National Green Tribunal (SZ) on or before 14th June 2025.


Asst. Exe. Engineer (SWD)


Superintending Engineer (SWD)

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GREATER CHENNAI CORPORATION

From	To
The Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, Chennai – 600 003	The Zonal Officer, Zone 13, Adyar, Greater Chennai Corporation Chennai - 600 020.

S.W.D. C.No.A3/Spl./2025

Date: .06.2025

Sir,

Sub:- Greater Chennai Corporation - Storm Water Drain
Department – Original Application – Suo Motu case –
Details - Required - Regarding.

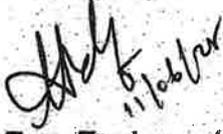
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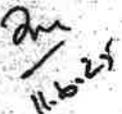
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Asst. Exe. Engineer (SWD)


Superintending Engineer (SWD)


11.6.25

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GREATER CHENNAI CORPORATION

From The Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, Chennai – 600 003	To The Zonal Officer, Zone 14, Perungudi, Greater Chennai Corporation Chennai - 600 096
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S.W.D. C.No.A3/Spl./2025

Date: .06.2025

Sir,

Sub:- Greater Chennai Corporation - Storm Water Drain
Department – Original Application – Suo Motu case –
Details - Required - Regarding.

Ref:- Orders of the NGT in OA No.140 of 2024 (SZ) dt.07.02.2025.

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[Signature]
Asst. Exe. Engineer (SWD)

[Signature]
Superintending Engineer (SWD)

[Signature]
11-6-25

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**IN THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE
Original Application No. 140 of 2024
(SZ)**

**SuoMotu – based on the news item
published in The Times of India,
Chennai Edition dated 09.04.2024
under the caption “Veerangal Odai
becomes latest target of land sharks”**

— Petitioner

-Vs-

**The Additional Chief Secretary,
Water Resource Department,
Chennai – 600 009 and 4 others**

— Respondents

**STATUS REPORT FILED BY
GREATER CHENNAI CORPORATION**

Dr.Nirmalatha

Counsel for 5th Respondent